

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P No. 2716 of 2020**

Aakash Paswan & Anr. Petitioners
Versus
The State of Jharkhand & Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Navneet Sahay, Advocate
For the State : Mr. P.A.S. Pati, S.C.-IV

05/25.03.2021 Heard Mr. Navneet Sahay, learned counsel for the petitioners and Mr. P.A.S. Pati, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Parth Jalan, learned counsel submits that he has instruction to appear on behalf of O.P. No. 2 and in this regard he will file vakalatnama within a week.

Mr. P.A.S. Pati, learned counsel for the respondent-State submits that he will assist the Court on the next date.

Post the matter after four weeks under the heading for admission.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-